

**BILL NO. 02 OF 2023**

**THE DELHI APPROPRIATION  
(No. 1) BILL, 2023**



**(As introduced in the Legislative Assembly of the  
National Capital Territory of Delhi on 19 January, 2023)**

Handwritten signature of Raj Kumar in blue ink.

**RAJ KUMAR**  
**Secretary**  
**Delhi Legislative Assembly**  
**Old Secretariat, Delhi-110054**

THE DELHI APPROPRIATION (No. 1) BILL, 2023



MANISH SISODIA  
DEPUTY CHIEF MINISTER  
GOVT. OF NCT OF DELHI  
DELHI SECRETARIAT,  
I.P. ESTATE, NEW DELHI

THE DELHI APPROPRIATION (No. 1) BILL, 2023

A  
BILL

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the financial year 2022-2023.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Seventy-third Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Delhi Appropriation (No. 1) Act, 2023.

Issue of  
₹3139,17,69,000/- from  
and out of the  
Consolidated Fund of the  
National Capital Territory  
of Delhi for the financial  
year 2022-2023.

2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied further sums not exceeding those specified in column (5) of the Schedule, amounting in the aggregate to the sum of **Rupees three thousand one hundred thirty nine crore seventeen lakh sixty nine thousand only** towards defraying the several charges which will come in the course of payment during the financial year 2022-2023 in respect of the services specified in column (2) of the Schedule.

Appropriation.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.



MANISH SISODIA  
DEPUTY CHIEF MINISTER  
GOVT. OF NCT OF DELHI  
DELHI SECRETARY  
N. ESTATE, NEW DELHI

**THE SCHEDULE**  
(See sections 2 and 3)

(₹ In thousand)

**SUMS NOT EXCEEDING**

Demand No.	Services and Purposes		Voted by the Legislative Assembly	Charged on the Consolidated Fund	Total
I	II		III	IV	V
1	Legislative Assembly	Revenue	100	1900	2000
2	General Administration	Revenue	700	24250	24950
3	Administration of Justice	Revenue	3312122	510778	3822900
		Capital	70000	0	70000
4	Finance	Revenue	400	0	400
5	Home	Revenue	465073	0	465073
		Capital	100	0	100
6	Education	Revenue	2208179	0	2208179
		Capital	200	0	200
7	Medical and Public Health	Revenue	950702	40525	991227
		Capital	200	0	200
8	Social Welfare	Revenue	4940	100	5040
		Capital	12114700	0	12114700
9	Industries	Revenue	365200	0	365200
		Capital	481100	0	481100
10	Development	Revenue	7061477	173	7061650
		Capital	400	0	400
11	Urban Development and Public Works	Revenue	3776350	0	3776350
		Capital	2100	0	2100
	Total		30814043	577726	31391769



MANISH SISODIA  
DEPUTY CHIEF MINISTER  
GOVT. OF NCT OF DELHI  
DELHI SECRETARIAT  
15, STATE, NEW DELHI

*Manish*



## STATEMENT OF OBJECTS AND REASONS

The Delhi Appropriation (No. 1) Bill, 2023 is introduced in pursuance of sub-section (1) of section 29 read with clause (a) of sub-section (1) of section 30 of the Government of National Capital Territory of Delhi Act, 1991 (1 of 1992) to provide for the appropriation out of the Consolidated Fund of the National Capital Territory of Delhi, of the moneys required to meet the expenditure charged on the Consolidated Fund and the grants voted by the Legislative Assembly for the expenditure of Government of National Capital Territory of Delhi for the financial year 2022-2023.

This bill seeks to achieve the above objectives.

Delhi  
19 January, 2023



  
(Manish Sisodia)  
Dy. Chief Minister / Finance Minister

MANISH SISODIA  
DEPUTY CHIEF MINISTER  
GOVT. OF NCT OF DELHI  
DELHI SECRETARIAT,  
1.P. ESTATE, NEW DELHI

**MEMORANDUM REGARDING DELEGATED LEGISLATION**

The Delhi Appropriation (No. 1) Bill, 2023 does not seek to confer any additional power of legislation on any subordinate functionaries.



MANISH SISODIA  
DEPUTY CHIEF MINISTER  
GOVT. OF NCT OF DELHI  
DELHI SECRETARIAT,  
I.P. ESTATE, NEW DELHI



2023 का विधेयक संख्या 02

# दिल्ली विनियोग (संख्या 01) विधेयक, 2023



(जैसाकि राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा में  
दिनांक 19 जनवरी, 2023 को पुरःस्थापित किया गया)

A handwritten signature in blue ink, appearing to be 'Raj Kumar'.

राज कुमार  
सचिव

दिल्ली विधान सभा  
पुराना सचिवालय, दिल्ली-110054

दिल्ली विनियोग (संख्या 1) विधेयक, 2023



A handwritten signature in black ink, appearing to read 'Manish'.

MANISH SISODIA  
DEPUTY CHIEF MINISTER  
GOVT. OF NCT OF DELHI  
DELHI SECRETARIAT  
1/F, ESTATE, NEW DELHI



दिल्ली विनियोग (संख्या 1) विधेयक, 2023

वर्ष 2022-2023 से संबंधित कार्यों के लिए राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि से भुगतान प्राधिकृत करने तथा कुछ और राशि का विनियोजन करने के लिए एक विधेयक

भारत गणराज्य के तिहत्तरवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो :-

संक्षिप्त शीर्षक

₹ 3139,17,69,000 /—  
का वर्ष 2022-2023 में  
राष्ट्रीय राजधानी क्षेत्र  
दिल्ली की संचित निधि में  
से प्रदत्त और प्रयुक्त

1. इस अधिनियम का संक्षिप्त नाम दिल्ली विनियोग (संख्या 1) अधिनियम 2023 है।

2. राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त राशि जो अनुसूची के कालम (5) में विनिर्दिष्ट से अधिक नहीं, जो कुछ प्रभारों की अदायगी के लिए तीन हजार एक सौ उनतालीस करोड़ सत्रह लाख उनहत्तर हजार रुपयों की कुल राशि के बराबर है, जो अनुसूची के कालम (2) में विनिर्दिष्ट कार्यों के सम्बन्ध में वर्ष 2022-2023 की अवधि के दौरान भुगतान के रूप में प्रयुक्त होंगी।

विनियोजन

3. इस अधिनियम द्वारा राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की संचित निधि में से प्रदत्त और प्रयुक्त किए जाने के लिए प्राधिकृत राशि उक्त अवधि के सम्बन्ध में अनुसूची में उल्लिखित कार्यों और उद्देश्यों के लिए विनियोजित की जायेगी।



MANISH SISODIA  
DEPUTY CHIEF MINISTER  
GOVT. OF NCT OF DELHI  
DELHI SECRETARIAT  
15, ESTATE, NEW DELHI

**अनुसूची**  
(धारा 2 और धारा 3 देखिए)

(₹ हजार में)

निम्नलिखित से अनाधिक राशियाँ

अनुदान संख्या	सेवाएं और प्रयोजन		विधान सभा द्वारा अनुदत्त	संचित निधि पर भारित	योग
I	II		III	IV	V
1	विधान मंडल	राजस्व	100	1900	2000
2	सामान्य प्रशासन	राजस्व	700	24250	24950
3	न्याय प्रशासन	राजस्व	3312122	510778	3822900
		पूँजी	70000	0	70000
4	वित्त	राजस्व	400	0	400
5	गृह	राजस्व	465073	0	465073
		पूँजी	100	0	100
6	शिक्षा	राजस्व	2208179	0	2208179
		पूँजी	200	0	200
7	चिकित्सा एवं जन स्वास्थ्य	राजस्व	950702	40525	991227
		पूँजी	200	0	200
8	समाज कल्याण	राजस्व	4940	100	5040
		पूँजी	12114700	0	12114700
9	उद्योग	राजस्व	365200	0	365200
		पूँजी	481100	0	481100
10	विकास	राजस्व	7061477	173	7061650
		पूँजी	400	0	400
11	शहरी विकास और लोक निर्माण	राजस्व	3776350	0	3776350
		पूँजी	2100	0	2100
	योग		30814043	577726	31391769




MANISH SISODIA  
DEPUTY CHIEF MINISTER  
GOVT. OF NCT OF DELHI  
DELHI SECRETARY  
15, ESTATE, NEW DELHI

*Manish*

## उद्देश्यों और कारणों का विवरण

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार अधिनियम, 1991 (1992 का 1) की धारा 29 की उपधारा (1) के साथ पठित धारा 30 (1) (क) में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा पारित राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि पर भारित व स्वीकृत व्यय को वहन करने के लिए आवश्यक धन राशि के राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि से विनियोजन की व्यवस्था के लिए दिल्ली विनियोग (संख्या 1) अधिनियम 2023, विधेयक प्रस्तुत किया जाता है।

यह विधेयक उपर्युक्त उद्देश्यों को प्राप्त करना चाहता है।

  
(मनीष सिसोदिया)

उप-मुख्य मंत्री / वित्त मंत्री

दिल्ली

19 जनवरी, 2023



MANISH SISODIA  
DEPUTY CHIEF MINISTER  
GOVT. OF NCT OF DELHI  
DELHI SECRETARIAT  
1/F, ESTATE, NEW DELHI

विधायी शक्ति प्रदान करने संबंधी ज्ञापन

दिल्ली विनियोग (संख्या 1) विधेयक, 2023 का उद्देश्य किसी अधीनस्थ अधिकारी को अतिरिक्त विधायी शक्ति प्रदान करना नहीं है।



MANISH SISODIA  
DEPUTY CHIEF MINISTER  
GOVT. OF NCT OF DELHI  
DELHI SECRETARIAT  
I.P. ESTATE, NEW DELHI